

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 4**  
**(IB)-1367(PB)/2018**

**IN THE MATTER OF:**

ICICI Bank Ltd

.... Applicant/petitioner

Vs.

C& C Construction Ltd

.... Respondent

**Order Under Section 7 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on 05.02.2020**

**Coram:**

**SH. B. S. V. PRAKASH KUMAR**

**HON'BLE ACTG. PRESIDENT**

**SH. S. K. MOHAPATRA**

**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Mr. Apoorv P. Tripathi, Mr. Dheere K. Dwivedi,  
Advs.

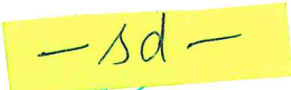
For the Respondent : Mr. Swapnil Gupta, Adv. for suspended directors

**ORDER**

**C.A. No. 891(PB)/2020**

It is an application filed by the Applicant namely Power Grid Corporation of India Ltd. seeking preponement of the date of hearing in C.A. No. 2197(PB)/2019. In order to expedite the matter, hearing in the said C.A. No. 2197(PB)/2019 is preponed to 11.02.2020. Accordingly, this application is allowed. Applicant is directed to intimate the parties regarding preponement of hearing to 11.02.2020.

Fix C.A. No. 2197(PB)/2019 for hearing on 11.02.2020. High up in the list.

  
**(B.S.V PRAKASH KUMAR)**  
**ACTG. PRESIDENT**

  
**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**